

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:478
ANSWERED ON:25.11.2005
STATE ELECTRICITY BOARDS
Annayagari Shri Sai Prathap

Will the Minister of POWER be pleased to state:

- (a) the details and the names of the States which are yet to reorganize their State Electricity Boards;
- (b) whether these States have sought extension for the reorganization of their respective SEBs; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF POWER (SHRI P.M. SAYEED)

(a) to (c) : Nine States have not yet reorganized their State Electricity Boards (SEB) and have been requesting the Central Government from time to time for extension of time under the provisions of section 172 (a) of the Electricity Act, 2003. The details, inter- alia, indicating the dates upto which extension of time has been agreed to by the Central Government, are enclosed at Annexure.

Apart from this, the States of Assam and Madhya Pradesh who have already reorganized their SEBs have requested for some more time for continuance of the SEBs with the limited functions of trading. Central Government has considered these requests and has agreed for extension of time upto 9th June, 2006.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 478 TO BE ANSWERED IN THE LOK SABHA ON 25.11.2005.

STATUS OF EXTENSIONS FOR REORGANISATION OF SEBs

SL.No.	Name of State	Date upto which extn earlier agreed to by Central Government.
1.	Kerala	9.6.2006
2.	Punjab	9.12.2005
3.	Chhattisgarh	9.12.2005
4.	Bihar	9.3.2006
5.	Tamil Nadu	9.6.2006
6.	Meghalaya	9.12.2005
7.	Himachal Pradesh	9.6.2006
8.	West Bengal	9.12.2005
9.	Jharkhand	9.12.2005